

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Date: 24.5.2002

Ld.Counsel for the applicant is present. All the Respondents are absent on call, except Respondent No.3. Ld.Counsel for Respondent-3 prays for further time to file counter.Heard.

Since last chance has been availed by him no further time can be granted. Accordingly prayer is rejected. Therefore, put up before the Bench for further orders.

REGISTRARCounter not filed.

Bench
Counter filed.
Copy servd.
for further
orders.

BenchOr. Dr. 28.8.02

for further orders.

BenchOr. Dr. 16.9.02

- 1) Copies of Or. Dr. 16.9.02 communicated to R-1 to 3
- 2) Notice issued to R-4.
- 3) False copies of Or. Dr. 16th Sept. handed over to counsels for both sides.

14/9/02
S.O.

Order dt 10/12/2002

At the request, the matter is adjourned to 7.1.03.
Call this matter on 7.1.03.

Vice chairman
Member (Industrial)

Order dated 7.1.2003

With the consent given by Shri P.C. Panda, Advocate for the Applicant and Shri C.R. Mishra, Addl. Standing Counsel for the Respondents Railways, this matter has been taken up for final disposal.

Applicant was an apprentice under the Railways. For the reason of a report from Res. No.4, his apprenticeship was discontinued. At the said stage, the Applicant had filed this Original Application under Section 19 of the A.T. Act, 1985.

Despite repeated notices sent to Respondent No.4, it neither appeared nor did it furnish any reason/ground substantiating its stand. In the said premises, by our interim order dated 16.09.2002, the Railways were asked to take up the Applicant to apprenticeship panel. Now by filing a Memorandum dated 7.1.2003, the learned counsel for the Railways Shri C.R. Mishra has intimated that the Applicant has again been taken back to apprenticeship Establishment of the Railways.

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Or. dt. 16.9.02

Postal AD. from
R-4 back.

For further orders

5/11

Bench

Or. dt. 6.11.02

Copies of order
dated 6.11.02 issued
to counsel for
petr. & resp'ts.

/11/11

Dms
So. 6.11.02

Or. dt. 6.11.02

Counter not filed by R-4
Reg. further orders.

9/12

Bench

Or. dt. 10.12.02

Counter by R-4 not
filed.

For further orders.

11/13

Bench

Or. dt. 7.1.03

Copies of final order
sent to all resp'ts. &
said copies handed over
to counsels for both sides

6/20/03

Dms
So.

It has been disclosed in the counter of the Railways that similarly placed apprenticeship trainees as that of the Applicant have already been absorbed in the regular Establishment of the Railways, on completion of their training. In that view of the matter, this O.A. is disposed of with direction to Respondents/Railways to absorb the Applicant in their regular Establishment, after observing due formalities, on successful completion of apprentices training by the Applicant. No costs.

Send copies of this order to Respondents and free copies of this order be also made available to the counsels of both sides.

F. 07.01.2003
MEMBER (JUDICIAL)